

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF REWARD REAL ESTATE COMPANY LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Reward Real Estate Company Limited
2.	Date of incorporation of corporate debtor	20.01.2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, Maharashtra
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH2004PLC144099
5.	Address of the registered office and principal office (if any) of corporate debtor	1st Floor, Kamth Industrial Estate, 396, Veer Savarkar Marg, Opp Siddhi Vinayak Temple, Prabhadevi Mumbai-400025
6.	Insolvency commencement date in respect of corporate debtor	Date of order 05.12.2023, (Certified Copy of order received on 07.12.2023)
7.	Estimated date of closure of insolvency resolution process	04.06.2024 (180 days from insolvency commencement date i.e Certified Copy of order received)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Modilal Dhanraj Pamecha Reg No- IBBI/IPA-001/IP-PO1231/2018-2019/12127. AFA Valid till 25/09/2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	camodilalpamecha@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address : C-802 Padmarag, J.B.Nagar Andheri (E), Mumbai -400059, Maharashtra. Email : cirp.rewardrealestate@gmail.com
11.	Last date for submission of claims	21.12.2023 (14 Days from the date of receipt of certified copy of order i.e 07.12.2023)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	Relevant Forms and Details of authorized representatives are available at:	Web link: http://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Reward Real Estate Company Limited on 05.12.2023

The creditors of Reward Real Estate Company Limited are hereby called upon to submit their claims with proof on or before 21.12.2023 the date falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date :09/12/2023
Place :Mumbai




Modilal Dhanraj Pamecha
(Interim Resolution Professional)